

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.**  
**CA. NO. 16/479/13**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017**

**NAME OF THE COMPANY:** Diptylal Judge Mal Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 621A

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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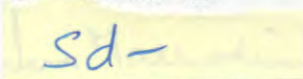
**Present:** None is present.

**ORDER**

Pursuant to the notice issued to the RoC, this Bench has been informed that the Forms bearing no. SRN Nos. B89058325, B89055610, B89056436, B89057533 and B89060701 have been marked invalid. On the last date of hearing, the Practicing Company Secretary was present and had been given some time to remove the objections. None is present on their behalf.

It is submitted on behalf of the office of the RoC that the petitioner be directed to file fresh pending application.

Accordingly, these applications are dismissed in default as well as for non prosecution.

  
**(Ina Malhotra)**  
**Member Judicial**